

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/3689/2020**

This the 27th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Rubina Akhtar, D/o Ghulam Mustfa, R/o Basohli, District Kathua, Age 41 years,  
Working President at present posted at SDH Basohli, District Kathua and 10 ors.

.....Applicants

(Advocate:- Mr. V.B. Gupta-Not Present)

**Versus**

1. State of Jammu and Kashmir through Principal Secretary to Govt. of J&K, Health and Education Department, Srinagar and one another

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed dates i.e., 26.04.2021 and 12.05.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*